

for eri have already been established. Besides raising of mulberry plantation in 777 acres, augmentation of food plant for muga and eri have been 407 hectares and 96 hectares respectively. Under this programme Cooperative societies have been supplied with reeling machines for product development and diversification in muga sector. Assistance have also been provided to agencies for marketing of eri cocoons. In addition programmes have been undertaken for training of farmers, reelers and trainers.

Besed on the discussions held with the NE States, additional schemes have been formulated by the CSB to provide support for forward and backward linkages.

Pension to High Court Judges

2699. SHRI BALAI CHANDRA RAY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the grant of pension to High Court Judges recruited from the Bar is discriminated against Judges recruited from higher judicial services;

(b) if so, the reasons therefor;

(c) whether there is any proposal to remove the discrepancy; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) No, Sir.

(b) to (d). Do not arise.

[Translation]

Heavy Industry in U.P.

2700. SHRI BACHI SINGH RAWAT BACHDA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Heavy Industries set up in Uttar Pradesh;

(b) whether no heavy industry has been set up in the hilly region of the State so far;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken up by the Government to set up industries there?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) As on 31.3.1995, there were 17 Central Public Sector Undertakings having their registered Office in the State of U.P., which includes some PSUs under heavy industry namely, Bharat Pumps & Compressors Ltd., Bharat Yantra Nigam Ltd., Oil & Natural Gas Corpn. Ltd., Scooters India Ltd. and Triveni Structurals Ltd. Besides, some PSUs located in other States under heavy industry are also having production unit in Uttar Pradesh.

(b) No, Sir. One each production unit of HMT. Ltd. and BHEL and registered Office of ONGC Ltd. are located in the hilly region of U.P.

(c) and (d). Does not arise.

[English]

Bank Credit to Industries

2701. PROF. P.J. KURIEN : Will the Minister of FINANCE be pleased to state :

(a) whether the share of small scale industries in the total bank credit has come down since 1991;

(b) if so, the facts thereof; and

(c) the steps being taken to remedy the situation?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Reserve Bank of India (RBI) has reported that advances to small scale industrial (SSI) sector have almost continuously kept pace with the Increase in net bank credit since 1991 as will be observed from the data given below:

As on the last Friday of	Net bank Credit	Total SSI Advances	% of SSI advances to net bank credit
	(Rs. Crores)	(Rs. Crores)	
(Provisional)			
March 1991	105632.15	16782.99	15.88
March 1992	112160.42	17398.42	15.51
March 1993	132781.63	19388.09	14.60
March 1994	140713.82	21581.12	15.34
March 1995	169037.54	25842.80	15.39
March 1996	184390.76	29482.08	15.99

(c) RBI has reported that bases on the recommendations of the Nayak Committee it has simplified the procedure for providing credit to SSI units. All commercial banks have been instructed by RBI to sanction working capital limits of less than Rs. one crore to SSI units on the basis of 20% of their projected annual turnover. Banks have also been instructed to give preference to village industries, tiny industries and other small scale units in that order, while meeting the credit requirements of the SSI sector.

Letters from Members of Parliament

2702. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FINANCE be pleased to state :

(a) the number of letters received from Members of Parliament in the office of the Finance Minister during the month of September and October, 1995 about

accumulation of assets disproportionate to the known sources of income of the Government servants;

(b) the details of such letters and the action taken on each of them; and

(c) the details of the cases registered if any?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The information is being collected and will be laid on the Table of the House.

Export of Handicrafts Item

2703. SHRI MANORANJAN BHAKTA : Will the Minister of TEXTILES be pleased to state :

(a) whether a workshop was organised at Calcutta during the last month to put handicraft export on a fast trajectory course i.e. the process of identifying new markets and new products for extreme focus;

(b) if so, the achievements of this Workshop and

(c) the measures taken to achieve the target of export of handicraft items worth Rs.3,500 crore fixed for the current financial year?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b). Yes, Sir. A workshop with the title "Success through handicraft exports" was organised by the Export Promotion Council for Handicrafts at Calcutta on 7th July, 1996. The purpose of this workshop was to get acquainted the new women entrepreneurs participated in the said workshop.

(c) In order to achieve the target of Rs.3500 crores fixed for export of handicrafts (excluding hand-knotted carpets), the measures taken include: sponsoring of sales-cum-study teams abroad, participation in international fairs and exhibitions, organisation of buyer-seller meets, overseas publicity and publication of catalogues, conducting of seminars and workshops, organisation of the recently instituted international Handicrafts and Gifts Fair and the international Carpet Expo and technology upgradation for achieving higher standard of quality of Indian handicrafts.

Bench of Guwahati High Court

2704. DR. ARUN KUMAR SARMA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal under the consideration of the Government to set up a bench of Guwahati High Court at Dibrugarh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) No, Sir.

(b) Does not arise.

(c) No proposal has been received from the Government of Assam, in consultation with the Chief Justice of the Guwahati High Court, for establishing a High Court Bench at Dibrugarh.

Industrially Backward Districts

2705. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of INDUSTRY be pleased to state:

(a) the details of districts in Kerala declared industrially Backward;

(a) the privileges/benefits being given to entrepreneurs in these districts;

(c) whether hilly districts which are Industrially backward are to be given any special benefit; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) At present, there is no backward district declared in Kerala State.

(b) to (d). Do not arise.

Production of Cloth

2706. SHRI HARADAHAN ROY : Will the Minister of TEXTILES be pleased to state :

(a) The per capita annual demand/consumption/production of cloth in the country during each of the last three years;

(b) whether the cloth is being produced as per the requirement of the country.

(c) if not, the reasons thereof;

(d) whether any steps have been taken to increase the production of cloth; and

(e) if so, the details thereof and the target fixed for 1996-97?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) The data on per capita annual demand/consumption of cloth in the country is not maintained. The per capita production and availability of cloth in the country during each of the last three years is as follows:

(in Sq. Mtrs.)

Year	per capita Production	Per capita availability
1993-94	31.4	26.22
1994-95	21.6	25.67
1995-96 (Provisional)	33.2	27.37

(b) Yes, Sir.

(c) Does not arise.